



2025:DHC:6508-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ FAO(OS) (COMM) 92/2025, CAV 195/2025, 30650/2025 and  
30651/2025

MMTC LIMITED .....Appellant

Through: Mr. Akhil Sachar and Ms.  
Sunanda Tulsyan, Advs.

versus

ANGLO-AMERICAN METALLURGICAL  
PTY LIMITED AND ORS. ....Respondents

Through: Mr. Samar Kachwaha, Mr.  
Sumeet Kachwaha, Ms. Ankit Khushu, Ms.  
Akanksha Mohan, Mr. Pratyush Khanna,  
Advs.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

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**05.08.2025**

**C. HARI SHANKAR, J.**

1. This appeal assails order dated 14 May 2025 passed by a learned Single Judge of this Court in IA 12287/2025 in CS (COMM) 959/2024 filed by the appellant under Order XXXIX Rules 1 and 2 of the Code of Civil Procedure, 1908.

2. We are informed that during the pendency of this appeal, CS (COMM) 959/2024 has itself been dismissed by the learned Single Judge on 29 July 2025. As such this appeal has been rendered infructuous.



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3. Accordingly, reserving the rights with the appellant to challenge the decision on the main suit, this appeal is disposed of, as having been rendered infructuous.

**C. HARI SHANKAR, J.**

**OM PRAKASH SHUKLA, J.**

**AUGUST 5, 2025/yg**